

आवाज में दब जाती है ; यदि हाँ तो क्या क्लासिकल म्यूजिक को छोड़ कर लाइट म्यूजिक और टुमरी में हार्मोनियम को इस्तेमाल करने की इजाजत दी जायेगी ?

श्री सत्य नारायण सिंह : अभी किसी चीज में उस की इजाजत नहीं है—न टुमरी के लिये और न गज़ल के लिए ।

Shri Prabhat Kar: If the decision had been taken 23 years ago, may I know what was the necessity again for considering this matter at this stage? Was there any representation by any musician about it? (*Interruption*).

Mr. Speaker: Why should there be so much of noise?

Shri Satya Narayan Sinha: I could not follow the question. Will the hon. Member kindly repeat it?

Mr. Speaker: His question was, where was the necessity for raising it again now.

Shri Satya Narayan Sinha: I do not know. During the period of my predecessor, somebody, when he went to Bombay, broached this question to him. He said, "let us examine it." Therefore, this matter came up before us.

Shri Kapur Singh: The hon. Minister has informed the House that the harmonium has been banned from the precincts of the AIR because it is considered musicologically inappropriate for rendition of the tonal frequencies of Shastraic music, but for non-classical music, with which also the AIR is concerned, may I know whether there are any peculiar reasons for banning the harmonium for the popular music?

Mr. Speaker: All these reasons have been read out; not only one but there were several reasons mentioned.

Shri Kapur Singh: Do they consider that the harmonium is inappropriate for the rendition of non-classical Indian music also? That is the question which I want to be answered.

Shri Satya Narayan Sinha: All these aspects were taken into consideration. I am a layman. But all the experts were there. They all sat together and discussed it. (*Interruption*).

Mr. Speaker: Order, order. He says he does not know it. Shri Ansar Harvani.

Shri Ansar Harvani: Sometime back the All India Radio had banned film music, but as a result of strong public opinion film music had got to be introduced. So, is the Minister aware that the film records which are played by All India Radio contain harmonium music also?

Mr. Speaker: Arguments are being entered into. Shri Chaturvedi.

Shri S. N. Chaturvedi: May I know, why a total ban has been placed on this instrument and why has it not been left to the discretion of the musician to have the accompaniment that he likes for his performance?

Mr. Speaker: He has already given the answer.

श्री विभूति मिश्र : क्या यह सही है कि रवि बाबू हार्मोनियम के खिलाफ़ इसलिए ये कि मनुष्य के अन्दर जो संगीत की स्वाभाविक शक्ति होती है, वह हार्मोनियम के जरिये दब जाती है ?

श्री सत्य नारायण सिंह : जरूर ऐसा होगा । रवि बाबू मामूली तौर से तो अपनी राय जाहिर नहीं कर रहे होंगे ।

Bonus Commission

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*582. { Shri Yaspal Singh:
Shri S. M. Banerjee:
Shri Sarjoo Pandey:
Shri D. C. Sharma:

Will the Minister of Labour and Employment be pleased to refer to

the reply given to Starred Question No. 560 on the 9th September, 1963 and state:

(a) whether the report of the Bonus Commission has since been received;

(b) if so, the salient recommendations thereof; and

(c) the action taken or proposed to be taken thereon?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) No.

(b) and (c). Do not arise.

श्री यशपाल सिंह : क्या मैं जान सकता हूँ कि क्या एग्जीक्यूटिव लेबर के लिए भी कमी इस तरह का कोई कमीशन ब्रिठाने का विचार है ?

श्री र० कि० मालवीय : अभी तक तो इस पर विचार नहीं किया गया है ।

श्री यशपाल सिंह : सरकार ने बोनस देने के लिए क्या प्रिंसिपल अपनाया है ? वह किस परसेंटेज से और किस ग्राउंड पर बोनस देगी ?

श्री र० कि० मालवीय : यही तो यह कमीशन तय कर रहा है कि हर एक इंडस्ट्री में किस बेसिस पर बोनस दिया जाये ।

Shri S. M. Banerjee: I would like to know whether the hon. Deputy Minister is aware that there is a growing discontent among all sections of workers due to the non-submission of the Bonus Commission Report and the stand taken by the employers not to pay bonus under the shelter of the Bonus Commission?

Shri R. K. Malviya: This question is a separate one. It does not relate to the Bonus Commission. So far as the discontent is concerned, the Government is separately taking it up, and every dispute is either referred to adjudication or is settled amicably.

Shri Prabhat Kar: As far as the examination of the witnesses and presentation of the case are concerned, it was completed just a year ago, and so may I know what are the difficulties that the Bonus Commission is faced with, for non-submission of the report even after one year after the completion of hearing?

The Minister of Supply (Shri Hathi): The Bonus Commission has completed recording of evidence and it has even completed the draft report. They are now discussing only the contents of the draft report. A sub-committee has been appointed because all the members did not come together and discuss it. This committee is meeting on the 17th and 18th, that is, tomorrow and the day after, when the committee will perhaps finalise its report. Then it will be placed before the full Commission.

Shri Warrior: By what time does the Government expect, even now, to get the report of the Bonus Commission?

Shri Hathi: I have given the whole stage.

Shri S. M. Banerjee: Previously, there were bipartite and tripartite agreements in regard to bonus awards. But after the setting up of the Bonus Commission, everything has been referred to it. I would like to know whether the Government have taken any step to see that the employers do not take undue advantage of the non-submission of the Bonus Commission report and then again enter into bipartite and tripartite agreements and awards?

Shri R. K. Malviya: Action is being taken in regard to bonus prior to the submission of the Bonus Commission report. As I have just stated, the dispute is settled either by mutual negotiation or by adjudication.

Shri D. C. Sharma: Is it not a fact that the members of this Commission

are those whose hands are already too full with work, governmental and non-official, and this fact was not taken into account when the appointment was made, and therefore the whole work is being delayed?

Shri R. K. Malviya: Yes, Sir. It is a fact; the convenience of the members has got to be taken into account. Sometimes the labour side and sometimes the employers' side is not ready to attend the Commission's meetings and adjournments have got to be made on that account and delays have been occurring.

Shrimati Savitri Nigam: May I know what are the categories of labour, especially those working in the public sector, which will be covered by this Bonus Commission?

Shri Hathi: The resolution setting up the Bonus Commission mentions what kind of categories will be there. They are mentioned there.

Shri K. N. Pande: May I know whether any condition has been laid down in the procedure with regard to the Commission that in case the report is not unanimous it will not be implemented or accepted by the Government?

Shri R. K. Malviya: If the report is not unanimous, it will be very difficult to implement it, and ways and means will have to be found later on.

Shri Nath Pai: Is the Minister aware that there is a feeling that the delay in finalising and publishing the recommendations of the Commission is not a justifiable one and as a result one member of the Commission has threatened to resign from the Commission unless its findings are made public before the end of this month?

Shri R. K. Malviya: I have no information if any member has threatened to resign, but as my hon. colleague has stated the report of the Commission is likely to be published soon.

Shri Nath Pai: The news about his threatening to resign came only yes-

terday in the papers. How does the Minister say that he is not aware?

Mr. Speaker: If he says they are not aware, what else can be done?

Shri Nath Pai: Is it fair to the House, Sir, that when it has come out in the papers, the Ministers do not come to know of it? Do they read something, apart from their own speeches?

Mr. Speaker: Order, order. Next question.

Study Team on Prohibition

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*584.	}	Shri Bhagwat Jha Azad:
		Shri D. N. Tiwary:
		Shri N. R. Laskar:
		Shri G. Mohanty:
		Shri Ramachandra Ulaka:
		Shri Dhuleshwar Meena:
		Shrimati Savitri Nigam:
Shri Sham Lal Saraf:		
Shri D. C. Sharma:		

Will the Minister of Planning be pleased to states:

(a) whether the study team on prohibition have submitted any report to Government; and

(b) if so, its main recommendations?

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): (a) No, Sir.

(b) Does not arise.

Shri Bhagwat Jha Azad: May I know whether they have given any indication as to how far they have been able to complete the work and by what time they will be able to submit their report on this important problem?

Shri C. R. Pattabhi Raman: We expect the preliminary report to be ready by the end of this month and the final report next month.